

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-106/2007/10819 /A

From :- Shri Chatra Bhukhan Gogoi,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Romen Baruah,
District & Sessions Judge,
Morigaon.

Dated Guwahati, the ¹¹ / 11 / November, 2024.

Sub:- **Station leave permission.**

Ref:- Your letter No. DJM/7690, dated 04.11.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 08.11.2024 till the morning of 11.11.2024; and to participate in the "One day Refresher Training Programme on Execution of Decrees, the Commercial Courts Act, 2015 and Arbitration and Conciliation Act" on 09.11.2024 through virtual mode from your home at Guwahati**, as prayed for. The Additional Sessions Judge cum Special Judge, POCSO, Morigaon, and in her absence, the Chief Judicial Magistrate, Morigaon, and in his absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No.HC.VII-106/2007/10820 /A, dated 11.11.2024
Copy to:

✓ The Project Manager, Gauhati High Court.

Ch 11/11/2024
REGISTRAR (VIGILANCE)
Pruthi